GOVERNMENT OF WESTBENGAL

LAW DEPARTMENT

Legislative

West Bengal Act X of 1960

THE WEST BENGAL **APPROPRIATION** EXPENDITURE, 1952-53, 1953-54 AND 1954-55) ACT, 1960.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the Calcutta Gazette, Extraordinary, of the 14th June, 1960.

[14th June, 1960.]

An Act to regularise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the services and purposes of the year ending on the thirty-first day of March, 1953, the year ending on the thirty-first day of March, 1954 and the year ending on the thirty-first day of March, 1955.

It is hereby enacted in the Eleventh Year of the Republic of India, by the Legislature of West Bengal, as follows:-

This Act may be called the West Bengal Appropria- Short tion (Excess Expenditure, 1952-53, 1953-54 and 1954-55) title. Act, 1960.

- 2. From and out of the Consolidated Fund of West Issue of Bengal.—
 - (1) sums not exceeding those specified in column 3 of Schedule I amounting in the aggregate to the sum of rupees thirty-five lakhs, seventy-one thousand, one hundred and eighty-one,
 - (2) sums not exceeding those specified in column 3 of Schedule II amounting in the aggregate to the sum of rupees twelve crores, forty-five fifty-one thousand, seven hundred and forty-six, and
 - (3) Sums not exceeding those specified in column 3 Schedule III amounting in the aggregate to the sum of rupees four crores, fifty lakhs, fifty-seven thousand, two hundred and eighty-five,

are authorized for payment and application towards defraying the several charges which were incurred during—

> (i) the year ending on the thirty-first day of March. 1953,

Rs.35,71. 181, Rs. 12,45, 51,746 and Rs.4,50,57, 285, out of the Consolidated Fund of West Bengal respectively for the services and purposes of the year 1952-53, the year 1959-54 and the year 1954-55.

2 The West Benyal Appropriation (Excess Expenditure, 1952-53. 1953-54 and 1954-55) Act, 1960.

[West Ben: Act

(Section 3 and Schedule I.)

- (ii) the year ending on the thirty-first day of March, 1954, and
- (iii) the year ending on the thirty-first day of March, 1955,

respectively in respect of the services and purposes specified in column 2 of each such Schedule and which were in excess of the amounts granted for the services and purposes of the respective year.

Appropriation. 3. The sums authorized for payment and application from and out of the Consolidated Fund of West Bengal by this Act shall be deemed to have been respectively appropriated for the services and purposes expressed in Schedules I, II and III, in relation to the year ending on the thirty-first day of March, 1953, the year ending on the thirty-first day of March, 1954 and the year ending on the thirty-first day of March, 1955.

SCHEDULE I.

(See sections 2 and 3.)

1	2	Sums not exceeding		
Grant No.	Services and purposes.	Voted by the Legislative Assembly.	Charged cn the Consoli- dated Fund.	Total.
	·	Rs.	Rs.	Rs.
. 4	9—Stamps	24,240		24,240
11	22—Interest on Debt and other obligations.	~.	4,77,639	4,77,639
14	27—Administration of Justice.	27,411	• • .	27,411
28	41—Veterinary	20,126		20,126
28	47—Miscelianeous Departments.		170	170
41	Public Debt		30,21,595	30,21,595
	Grand Total	71,777	34,99,404	35,71,181

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(Schedule II.)

SCHEDULE II.

(See sections 2 and 3.)

1	2	3			
		Sums not exceeding			
Grant	Services and purposes.	Voted by the Legislative Assembly.	Charged on the Consoli- dated Fund.	Total.	
		Rs.	Rs.	Rs.	
1	4—Taxes on income other than Corporation Tax.	457	••	457	
3	8—State Excise Duties.	••	170	170	
9	17—Interest on Works for which Capital Accounts are kept.	••	72,269	72,269	
11	22—Interest on Debt and other obliga- tions.	••	7,94,527	7,94,527	
14	27—Administration of Justice.	2,07,118	• •	2,07,118	
34	54B—Privy Purses and Allowances of Indian Rulers.	1,368	* *	1,368	
40	63—Extraordinary charges in India.	•.•	376	376	
44	XLVIA—Receipts from Road and Water Transport Schemes—Working Expenses.	3,12,525		3,12,525	
45	85A—Capital Outlay on Schemes of State Trading.	3,33,30,104	1,972	3, 33,32,076	
46	Public Debt		8,98,30,860	8,98,30,860	
	Grand Total	3,38,51,572	9,07,00,174	12,45,51,746	

4 The West Bengal Appropriation (Excess Expenditure, 1952-53, 1953-54 and 1954-55) Act, 1960.

[West Ben. Act X of 1960.]

(Schedule III.)

SCHEDULE III.

(See sections 2 and 3.)

1	2	3		
	Fervices and purposes.	Sums not exceeding		
Grant No.		Voted by the Legislative Assembly.	Charged on the Consolidated Fund.	Total.
		Rs.	Rs.	Rs.
4	9—Stamps	440		440
5	10—Forest		35	35
6	11—Registration	23,532		23,532
17	30—Ports and Piletage	34,764		34,764
20	38—Medical		10,490	10,490
31	47—Miscellaneous Departments—Fire Services.	47,228		47,228
	57—Miscellaneous— Expenditure on dis- placed persons.	23,79,506	••	23,79,506
1 2	s2—Capital Account of Other State Works outside the Revenue Account Expenditure on dis- placed persons.	17,06,438		17,06,438
	Loans and Advances by State Govern- ment—Leans and Advances to dis- placed persons.	2,20,018	• •	2,20,018
	Total—Grant No. 42	43,05,962		43,05,962
44	63—Extraordinary charges in India.		3.162	3,162
48	XLVIA—Receipts from Road and Water Transport Schemes—Working Expenses.		1,04,055	1,04,055
49	85A—Capital Outlay on State Schemes of Government Trading.	4,05,27,617	••	4,05,27,617
	Grand Total	4,49,39,543	1,17,742	4,50,57,285